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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 312/96

Date of Order: 7-3-96

Between:

S.Rammohan Reddy.

... Applicant

and

1. The Superintendent of Post Offices,
Proddatur, Cuddapah Dist.
2. The District Employment Officer,
O/o the Dist. Employment Exchange,
Cuddapah, Cuddapah Dist.

Respondents.

For the Applicant :- Mr. Mohd.Gulam Rassol, Advocate

For the Respondents: Mr. N.R.Devraj,
Sr./xxxx CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARY : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRAPRASAD : MEMBER(ADMN)

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Judgement

(As per Hon. Mr. Justice M.G. Chaudhary, VC)

Heard Sri Mohd. Ghulam Rasool, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. By notification dated 9-2-1996, applications were invited by the office of Superintendent of Post offices Cuddapah, for selection to the post of Extra Departmental Branch Post Master (EDBPM) at C. Kothapally, ED Branch post office. The applicant claims that he is fully eligible to apply for the said post and he is a permanent resident of that village and he is therefore entitled to be considered suitable for the said post.

3. The notification prescribed that applications in the prescribed proforma should be submitted accompanied by prescribed documents and certificates and it should be filed within the prescribed date. The applicant has stated that he had made oral request to R-1 to consider his name as per the aforesaid notification but the respondent No.1 has not considered the same and has fixed the date of interview as on 9-3-1996. As a result, of which he will be losing consideration of his candidature.

4. The applicant has approached the Tribunal on very vague pleadings. He has not stated as on what date he has made the so called oral request or whether it was before the prescribed last date or thereafter. Moreover, he has not explained as to how contrary to the specific

[Signature]

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To

1. The Superintendent of Post Offices,
Proddaput, Cuddapah Dist.
2. The District Employment Officer
O/o the Dist. Employment Exchange,
Cuddapah, Cuddapah Dist.
3. One copy to Mr. Mohd. Gulam Rasool, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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conditions prescribed in the notification he could make his application orally.

5. Learned counsel for the respondents states that there is no such thing of holding interview or test for appointment to the post of EOBPM. On what basis the applicant has averred that "interview is fixed on 9-3-1996" is also not explained.

6. Learned counsel for the applicant tried to argue that the respondents are departing from the notification and trying to fill the vacancy by appointing a candidate whose name is sponsored from the Employment Exchange instead of the applicant. There is absolutely no basis laid in the application for this submission.

We find it extremely difficult to locate any legal right in the application which can be said to have been denied to him by the respondents. It is, therefore, to be stated that there is no cause of action disclosed in this application so as to deserve admission.

7. The application is consequently rejected. This will not, however, preclude the applicant to apply in the post in the prescribed manner as and when further opportunity will be available to him.


(H. Rajendra Prasad)

Member (Admn.)

07 MAR 96.


(M.G. Chaudhary)

Vice Chairman

Dated : March 7, 96
Dictated in Open Court


Deputy Registrar (S) CC

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I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

M.C. Chaudhary
THE HON'BLE MR.JUSTICE ~~V.NELLENDRI RAO~~
VICE CHAIRMAN

AND
H.Ravendra Prasad.
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 7 - 3 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 310/96

T.A.No. (w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected. *After discussion/*
No order as to costs.

No Spare Copy.

केन्द्रीय प्रशासनिक अधिकारण

Central Administrative Tribunal

DESPATCH

18 MAR 1996 *MR*

हैदराबाद यायपीठ
HYDERABAD BENCH